

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No.401  
IA/2294/ND/2024 IN IB/512/ND/2023

**IN THE MATTER OF:**

RAJPAL TYAGI

...

Applicant

**Under Section 94 (IBC)**

**Order delivered on 12.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For Pheonix ARC Limited: Mr. Dhruv Joshi, Mr. Mayank Sharma,  
Ms. Sanjana Mehrotra, Advs.

For the RP : Mr. Abhishek Parmar, Adv.  
RP Mr. Devenra Umrao in person

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the Resolution Professional is present physically. Mr. Dhruv Joshi, Learned Counsel for the Pheonix ARC Limited has submitted that the has already received the copy of Resolution Professional's Report and seeks some time to file reply. Ten days' time is granted to Pheonix ARC Limited to file reply, with a copy in advance to the opposite side. Let this matter be posted to 08.08.2024.

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**